

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Ref: Petition No. 154/2010

Date: 05.08.2011

To
The Chief Engineer (PM &C),
NHDC Limited,
NHDC Parisar,
Shyamala Hills,
Bhopal-462 013

Subject: Approval of Generation Tariff for INDIRA SAGAR POWER STATION (8X125 MW)

Sir,

Please refer to your petition mentioned above. In this connection, I request you to furnish the following information on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 19.08.2011:

- 1) Capex plan for the FYs 2009-14;
- 2) Details of the decree of the Court, including name of the Court, in regard to the following:

| FY | Sl. No. of Annexure to Form No. 9 |
|---------|-----------------------------------|
| 2009-10 | 1(a) |
| 2010-11 | 1(a) |

- 3) Detailed and clear justification, showing how the assets are necessary for successful operation of generating station in relation to the following:

| FY | Sl. No. of Annexure to Form No. 9 |
|---------|-----------------------------------|
| 2009-10 | 9(a), 10(a) |
| 2010-11 | 8(g), 9(b), 11(a), 16(a), 17(a) |
| 2011-12 | 7(a) |
| 2012-13 | 1(a), 2(a), 3(b) |
| 2013-14 | 1(a), 5(a) |

- 4) Is the following asset not replacement? If it is so, provide the gross value of the old asset:

| FY | Sl. No. of Annexure to Form No. 9 |
|---------|-----------------------------------|
| 2010-11 | 2(a) |

- 5) Regulation 9(2)(v) is related to Transmission Systems and NOT to Hydro Projects. Clarification should be furnished regarding the assets claimed under Regulation 9(2)(v).

- 6) The following assets claimed under Regulation 9(2)(iv) is to be incurred as per the decree of High Court.

| FY | Sl. No. of Annexure to Form No. 9 |
|---------|-----------------------------------|
| 2010-11 | 12(a) |

Why the same is not claimed under Regulation 9(2)(i)? A clarification should be furnished.

- 7) Soft Copy of the petition and calculations.

2. Further action in this matter will be taken as per Regulation 87 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 on receipt of the above information/ clarification.

Yours faithfully,

Sd/-
(P.K.Sinha)
Assistant Chief (Legal)